

EM-11000451N

Registered-172

S. R. GANGURDE

B.A.L.L.B. DLL (HON)

Advocate Highcourt

Residence : Bldg. No. 418, Flat No. 213, 'B' Wing, 2nd Floor, Tagor Nagar No. 1,
above Panjab & Maharashtra Bank, Vikhroli (E), Mumbai - 400 083. © : 2574 9150

Date
14/3/14

To,

THE SECRETARY
DEPT. OF LEGAL AFFAIRS NOTARY CELL
MINISTRY OF LAW & JUSTICE
N 2-110001

Sub: Forwarding RTI application in regard to filing contempt of court order as enclosed.

Ref: Your file no. NCSC/PUNE/46/ESDW/1198 dated 05/08/2013 issued by asst director ncsc Pune.

Respected Sir,

My complaint dated 20/03/2013 for fraud in notary appointment which I had sent to you remained unaddressed without giving any reasons. I am sending this rti application as to know what action has taken by you in regard to your letter no. ncsc/pune/46/esdw/1198 dated 05/08/2013 because I have sent several reminders in that connection but same has been in doldrum state

B. 7/13
RTI

RTI/LA

Your office is having supreme power under Indian constitutional article-338 even then SC.person problem like me remained unaddressed till today.

Therefore I have decided to file contempt of court order case for delay of my notary complaint dt. 20/3/2013 as enclosed Mumbai high court Aurangabad bench judgement order.

Kindly give me information under RTI rule 2005 as enclosed and oblige

Thanking you

Yours faithfully

S. R. Gangurde
14/3/14

R&I/Dy. No. 472
Dated 19/3/14

Adv. Mumbai high court/Social worker/RTI Activist

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IMPLEMENTATION CELL
FTS Dy. No. 292
Date 20-03-14

S. R. GANGURDE
B.A., LL.B., DLL (HON)
Advocate Highcourt

Bldg. No. 418 Flat No 213, 'B' Wing, 2nd Floor,
Tagor Nagar No. 1 above Panjab & Maharashtra Bank
Vikhroli (E), Mumbai-400 083

FTS. No.21 (292)/2014-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

Shastri Bhawan, New Delhi.
Dated 01.04.2014

To

Shri S.R. Gangurde,
Advocate,
Building No.418, Flat No.213,
'B' Wing, 2nd Floor, Tagor Nagar No.1,
Above Punjab & Maharashtra Bank,
Vikhroli (E),
Mumbai-400083
(Maharashtra)

Subject:- Information under RTI Act, 2005.

Sir,

I am to refer to your letter dated 14.03.2014 (received on 20.03.2014) on the subject mentioned above and to say that concerned Section of this Department has furnished the information which is enclosed at **Annexure-'A'**.

2. Dr.(Smt.) Gita Rawat, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 408, 'A' Wing, 4th Floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384777, is the 1st Appellate Authority. The period of limitation for filing the 1st Appeal is 30 days.

Yours faithfully,

(K.GINKHAN THANG) 31/4/14
DS&Central Public Information Officer
Tele: 23384706

2
Issued
21.4.2014

No. 5A(105)/2014-NC
Government of India
Ministry of Law & Justice
Department of Legal Affairs

Dated: 26th March, 2014.

Subject: Information sought for by Sh. S.R.Gangurde, Mumbai, about status of his Application, under RTI Act, 2005.

.....
Central Assistant Public Information Officer, vide Office Memorandum No. 21(292)/2014-IC dated 20.3.2014 has forwarded a copy of RTI request of Sh. S.R.Gangurde, Mumbai, about status of his Application.

2. We may, if approved, provide following information to CAPIO:-

It is not clear from the contents of the RTI request that the information sought is for which person/advocate and what exactly the applicant desires to know from this Department.

3. The information is being provided is not barred from disclosure under RTI Act, 2005.

Submitted for approval please.

(26.03.2014)

SO/NC.

[Signature]
27/3

S.O. (D.C.)

speed post -

सुरेश स. गांगुर्डे

बी.ए., एल एल. बी., डी. एल एल (ऑनर्स)

अॅडव्होकेट हायकोर्ट

निवास : विल्डींग नं. ४१८, फ्लॅट नं. २१ "बि" वींग, दुसरा मजला, टागोर नगर नं. १,
पंजाब आणि महाराष्ट्र बँकेच्या वर, विक्रोळी (पूर्व), मुंबई - ४०० ०८३. ☎ : २५७४ ९९५०

Date
10/4/2014

21(292)120421

To,
Dr. (SMT) Gita Rawat
Joint Secretary of Legal Advisor
Ministry of Law & Justices
Dept. Of legal affairs
Room No. 408, 'A' wing
Shastri Bhavan
New Delhi - 110001

IMPLEMENTATION CELL
FTS Dy. No. 381.....
Date..16.04.14

Sub: Filing 1st appeal under RTI rules 2005 to you

LAB
& RT
16/4

Ref: FTS NO 21(292)2014- IC Govt. of India ministry of law and justices Dept. of legal affairs
implementation cell New Delhi dated 01/04/2014

Respected Sir,

In response to your above referred letter, I am sending this 1st appeal under RTI Act.
2005 along with following description of Adv. S.R. Gangurde

Description of Case

1. Enclosed copy of complaint dated 20/03/2013 re: fraud in appointment of notary in case of Adv. SR Gangurde and said complaint sent to chairman parliamentary committee on SC/ST Govt. Of India and Chairman National Commission SC, Govt. Of India for redressing my complaint
2. Copy of National Commission for SC, Govt. of India who has issued a notice to ministry of law notary cell under constitutional article 338 in re: Adv. SR Gangurde **Notary Appointment Fraud Case**

Therefore, I want to know status of my said complaint as per notice sent to you under article 338 by National Commission for SC, Govt. Of India for sake of filing Contempt of Court order as enclosed case for reference

466/2014
16/4
TS in - in leave
RTI section

Thanking You

© 2574 910

GANGURDE
B.L.S., B.L. (HON)
Highcourt

Yours Faithfully

ENCLOSURE

(19) M...

**BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST
APPELLATE AUTHORITY**

(Under Section 19 of RTI Act, 2005)

**MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001**

Appeal No.21(292)/2014-IC

Date: 27.05.2014.

In the matter of

Shri S.R. Gangurde,
Flat No. 213, Bldg. No. 418, B Wing,
2nd Floor, Tagore Nagar No. 1
Above Punjab & Maharashtra Bank,
Vikroli East,
Mumbai

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI – 110001

Respondent

Date: 27.05.2014

ORDER

The appellant has filed an appeal on 10.4.2014 received on 16.4.2014 under Section 19 of the RTI Act for not getting the information furnished by the CPIO, the respondent vide letter NO. 21(292)/2014 dated 18.03.2014.

Brief facts of the case:

1. The appellant vide his application dated 14.3.2014 received on 20.03.2014 sought information relating to appoint of Notary Public.
2. The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(292)/2014-IC dated 1.4.2014.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 16.4.2014.

4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 1.4.2014 is the substantive response for the information asked by the applicant in the original application.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. It appears that appellant wants to be appointed as Notary Public. Hence in the interest of facts, appellant is directed that he should submit again the Form of Notary Public duly signed by all the persons and forwarded by District Judge in compliance of Notary Act then his application will be processed. In view of keeping the principles of natural justice the appeal is decided.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066(within 90 days) i.e period as prescribed under the provision of RTI Act, 2005.


27/5/14
(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 27.5.2014

Copy to:

1. Shri S.R. Gangurde, Flat No. 213, Bldg. No. 418, B Wing, 2nd Floor, Tagore Nagar No. 1 Above Punjab & Maharashtra Bank, Vikroli East, Mumbai
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date: 27.5.2014